NATIONAL WAGE POLICY

134. SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of LABOUR be pleased to state:

- (a) whether there is a proposal to formulate a national wage policy; and
- (b) if so, the salient features of the proposed policy?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI K. RAMAMURTHY): (a) No Sir.

(b) Does not arise.

SETTING UP OF A TRAUMA CENTRE IN DELHI

135. SHRI ATAL BIHARI VAJ-PAYEE; Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the reasons for the delay in setting up a full fledged Trauma Centre in Delhi to look after the accident cases expeditiously and efficiently; and
- (b) the steps taken to expedite the setting up of the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI): (a) and (b) The project for setting up a full-fledged Trauma Centre in Delhi could not make much headway, during the initial states, when it was being implemented by the All India Institute of Medical Sciences, due to lack of multi-sectoral coordination. appropriate It was, therefore, felt in 1989 that the project be taken up by Delhi Administration who have since formed a Registered Society for its implementation.

A Training Centre for Ambulance personnel has been started and the Ambulance service for the West Zone pilot project was commissioned on 15th March, 1991. 15 ambulances are deployed at 3 Ambu-Stations situated at Deen Dayal lance Upadhay Hospital, Hari Nagar, MCD Hospital, Moti Nagar; and Sanjay Gandhi Hospital, Mangolpuri. **Mem**orial zonal headquarters and the Central Control Room is located at Deen Dayal Upadhyay Hospital and round the clock free ambulance services are provided to the people of the West Zone of Delhi.

12.00 hrs.

MEMBER SWORN

SHRI KRISHNA MARANDI (Singhbhum)

[English]

SHRI T. J. ANJALOSE (Alleppy): In Kerala we had heavy rain-fall during the monsoon and because of this heavy rain landslide and heavy storm 99 persons were killed and thousands of hectares of agricultural land is under water. many buildings, bridges and roads are damaged due to this. The total loss is of the order of Rs. crores. request an urgent help from the Centre on this matter, In my constituency Kuttained taluka is totally under the water. I request that the loans of agricultural farmers in flood affected areas should be waived.

SHRI P. G. NARAYANAN (Gobichettiyalayam): Sir, the Cauvery water dispute regarding the sharing of Cauvery water is pending for a long time between the State of Karnataka and Tamil Nadu. Now, on the direction of Supreme Court the Government of India has constituted a tribunal to settle the dispute in accordance with the Inter-State River Water Disputes Act.

Now, the Tribunal, after hearing both the sides, has passed an interim order, based on merits, directing the State Government of Karnataka to release 205 TMC of water, on a monthly pattern that is specified in the order, from its reservoir to Tamil Nadu. Now, the Government of Karnataka has refused to honour the order of the Tribunal. It is a judicial order. No Government is above law. It has to be implemented. What is the use of having a Tribunal under law if the order is not being honoured by the Government?

Sir, this is a problem of life and death for Tamil Nadu. The agriculturists in Tamil Nadu are not able to carry out their agricultural operation due to lack of water. Kuruwai crop has to be raised in the month of June-July. But due to lack of water, they are not able to raise the crop.

Now, I would request the Prime Minister to intervene in the matter and advise

the Government of Karnataka to abide by the direction of the Tribunal in the interest of justice.

MR. SPEAKER: Shri Anbarasu. Not here.

SHRI D. K. NAIKAR (Dharwad, North): Sir, allow me. I have given a notice under Rule 193 regarding Cauvery Water problem now that a case is made out that the Tribunal has given an order which is not implementable. We have taken a contention that only 100 TMC of water be given. But these people have given a direction for 205 TMC which is practically impossible for us to give.

Therefore the order itself is rendered unfit to be implemented. That is our Kindly allow the issue for discussion under Rule 193.

SHRI S. MALLIKARJUNAIAH (Tumkur): The interim order of the Tribunal is impracticable. It is not based statistics or reason or logic. If there were to be a mandatory order to the Indira that regularly, every month, there should be rains, in such circumstances only, that order could be implemented. It is absolutely impossible otherwise. For the past eight years, we are suffering without rains and there are a lot of areas in Karnataka itself which are want of water. Because, of this it is impossible to implement that order. Therefore we have filled a revision petition before the Tribunal that the order of the Tribunal shall have to be Therefore, it is impossible to reviewed. implement that order. So, the raised by the hon. Member do not hold good.

SHRI CHINNASAMY SRINIVASAN (Dindigul): Sir, I want to raise an important issue regarding the recent blast in a fireworks factory at Meenampatti, Sivakasi in Tamil Nadu where 36 people lost their lives and another five people suffered injuries. The hon. Chief Minister of Tamil Nadu has announced ex gratia amount of Rs. 10,000 to the next of kin who were killed in the blast and Rs. 2500 to those people who have received injuries, from the Chief Minister's Relief Fund.

I would like to know from the Government of India, whether they are going to release some more amount to the families of the deceased from the Prime Minister's Relief Fund immediately and if so, when?

MR. SPEAKER: Shri Kuppuswamy. Not here. Shri Janarthanan.

SHRI M. R. JANARTHANAN (Tirunelveli): I want to raise through you an important matter about Rajiv Gandhi's assassination. There is a newspaper Report which says "LTTE owns responsibility for Rajiv Gandhi's assassination."

In this context. the Central Government must come forward to clear the doubts lingering in the minds of the Tamil Nadu people. A Member of Parliament who belongs to DMK, has got secret links with the Leader of the LTTE, Shri Pirabhakaran. He has used Shri Pirabhakaran's photos in 1989 elections. was also posing with Shri Pirabhakaran. In that it was mentioned "Friends of Tigers."

Therefore it is the wish of the Tamil Nadu people that the M.P., belonging to DMK, who has got secret connections with Shri Pirabhakaran, the LTTE Leader, must be probed. Otherwise it would be a great blunder. He is an important man in the DMK Party. I do not want to take his name.

Translation

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker Sir, when Shri George Fernandes was the Minister of Railways. he had announced in this House that the railway employees victimised during the railway strike would be reinstated. successor in the subsequent Government had also announced that 700 railway employees would be reinstated who were victimised for participating in the railway strike in the year 1980-81. From 1980 to 1991, eleven years have passed, but nothing has so far been done in this The families of these railway employees are facing starvation. Speaker, Sir, the hon. Members belonging to the Congress Party had created uproarious scenes during the last session on